



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ആഗസ്റ്റ് 1 1st August 2017	നമ്പർ No.	} 31
		1192 കർക്കടകം 16 16th Karkadakam 1192		
		1939 ശ്രാവണം 10 10th Sravana 1939		

PART III

Commissionerate of Land Revenue

മേൽപ്പറഞ്ഞവരാണ് പരേതന്റെ അവകാശികൾ എന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം ഇരിട്ടി തഹശീൽദാർ മുന്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞാൽ തപാൽ മാർഗ്ഗമായോ വരുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

ക്രമ നമ്പർ	അവകാശികളുടെ പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്സ്
1	വി. വി. പാർവ്വതി അമ്മ	മാതാവ്	85
2	ലീല, പി.	ഭാര്യ	69
3	ലജീഷ്, പി.	മകൻ	34
4	ദീപ, പി.	മകൾ	33
5	ദിവ്യ, പി.	„	29

(2)

റഫ്. ബി4-4225/2017.

2017 ജൂലൈ 3.

കണ്ണൂർ ജില്ലയിൽ ഇരിട്ടി താലൂക്കിൽ തില്ലങ്കേരി വില്ലേജിൽ പടിക്കച്ചാൽ ദേശത്ത് കണിയാന്റെ വളപ്പിൽ വീട്ടിൽ പത്മനാഭൻ, എം. വി. എന്നയാൾ മരണപ്പെട്ടു പോയെന്നും ടിയാന്റെ അനന്തരാവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതന്റെ ഭാര്യ ലീല, പി. സമർപ്പിച്ച അപേക്ഷയിൽമേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർവഴി അന്വേഷണം നടത്തിയതിൽ ടിയാൻ 30-12-2016-ാം തീയതി മരണപ്പെട്ടുപോയെന്നും പരേതന്റെ അവകാശികളായി താഴെ പറയുന്ന അഞ്ച് പേരാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

മേൽപ്പറഞ്ഞവരാണ് പരേതന്റെ അവകാശികൾ എന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം ഇരിട്ടി തഹശീൽദാർ മുന്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞാൽ തപാൽ മാർഗ്ഗമായോ വരുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

താലൂക്കാഫീസ്, ഇരിട്ടി.

(ഒപ്പ്) തഹശീൽദാർ.

KASARAGOD DISTRICT

FORM 'A'

[FORM OF PROCLAMATION UNDER SECTION 6 OF THE FOREST ACT REFERRED TO IN RULE 4]

NOTIFICATION

No. F-3710/2017.

21st June 2017.

Whereas, by a notification published in the Kerala Government Extraordinary Gazette No. 264 of the 14th February 2017 it is proposed to form into a Reserved Forest all the land comprised within the limits specified in the schedule given below, it is hereby notified for general information that during the interval between the date of this proclamation and the date fixed by Notification under Section 9 of the Act, hereafter to be published by the Government declaring the said land to be Reserve Forest:—

(a) no new right shall be acquired in or over any of the land included therein except under a grant or contract in writing made or entered into by or on behalf of the Government or on behalf of some person in whom such right or power to create the same was vested when this proclamation is published.

(b) no clearings shall be made for cultivation or any other purpose on the said land, nor shall any person remove any forest produce or set fire to such land or kindle or leave burning any fire in such manner as to endanger the same; and

(c) No patta shall be granted for any part of the said land;

(d) All persons, therefore, claiming any right in or over any of the said lands or to any of the forest produce thereof, are hereby required to state to the undersigned either personally and orally or by written statement within a period of three months from the date of publication of this Proclamation in the Gazette, the exact position or situation, extent and nature of the right claimed specifying the Revenue Survey numbers and sub numbers where such claims are for land, and to produce all the documents in support of such claims, which they possess.

(2) All rights in respect of which no claims are preferred within the period specified above will, after the lands have been declared by Notification in the Government Gazette under Section 19 of the Forest Act to be a "Reserve Forest", become extinguished.

(Sd.)

Forest Settlement Officer.

Sl. No	District	Taluk	Village	Re-Survey No.	Range	Approximate extent (Acre)	Ownership	Boundaries			GPS Reading		Nature of Vegetation	
								North	South	East	West	Latitude		Longitude
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
1	Kasaragod	Manjeshwar	Kodlamogru	297	Kasaragod	47.65	Revenue Land	Re-survey No. 296	Re-survey No. 308	Re-survey No. 298, 300, 301, 304	Re-survey No. 6 Koliyoor Village	N12° 44' 21"	E74° 58' 5"	Jatropha Plantation and natural vegetation
2	Kasaragod	Manjeshwar	Koliyoor	35/2	Kasaragod	51.48	Revenue Land	Re-survey No. 23	Re-survey No. 36, 37	Re-survey No. 29, 30, 31, 34	Re-survey No. 7 Koliyoor Village	N12° 44' 21"	E74° 57' 12"	Jatropha Plantation and natural vegetation
3	Kasaragod	Manjeshwar	Udyavar	75/2	Kasaragod	13.43	Revenue Land	Re-survey No. 57, 76	Re-survey No. 96 Village No. 18 Hosabettu Village	Re-survey No. 72, 74 Village No. 18 Hosabettu Village	Re-survey No. 76, 95, 75/1, 75/2B	N12° 43' 41"	E74° 53' 14"	Acacia/Casuarina Plantation and natural vegetation
4	Kasaragod	Manjeshwar	Arikady	163/1, 157	Kasaragod	16.74	Revenue Land	Re-survey No. 156, 150, 158	Re-survey No. 163/4, 164	Re-survey No. 159, 162	Re-survey No. 165, 166, 168, 149, 150	N12° 36' 39"	E74° 57' 26"	Cashew/Casuarina Plantation and natural vegetation
5	Kasaragod	Manjeshwar	Kidoor	176, 175	Kasaragod	46.83	Revenue Land	Re-survey No. 166 & 177	Village No. 33 Echilampady Village	Village No. 39 Puthige	Re-survey No. 167 & 174	N12° 37' 44"	E74° 59' 23"	Cashew/Casuarina/Acacia Plantation and natural vegetation

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
6	Kasaragod	Kasaragod	Bela	451, 452/1A, 453/5A, 454, 455, 456, 457/2	Kasaragod	39.30	Revenue Land	Re-survey No. 439, 438, 455	Re-survey No. 452/2, 453/2	Re-survey No. 442, 452 Part	Re-survey No. 461	N12° 34' 55"	E75° 2' 6"	Cashew/ Casuarina Plantation and natural vegetation
7	Kasaragod	Kasaragod	Kuttikol	149/2	Kasaragod	0.50	Revenue Land	Assessed Waste Land	Thekkil Alatty road	Re-survey No. 149 (Part)	Assessed Waste Land	N12° 28' 6.2"	E75° 12' 27.5"	Forest quarters at Kuttikol
8	Kasaragod	Kasaragod	Kasaragod	64/3B2	Kasaragod	0.83	Revenue Land	Re-survey No. 64/3B1 (Port Land)	Re-survey No. 62 of Thalangara Village	Railway Land	Re-survey No. 11 and 11/1	N12° 29' 33.6"	E74° 59' 38"	Range Office compound, Kasaragod
9	Kasaragod	Kasaragod	Kasaragod	54/14	Kasaragod	1.68	Revenue Land	Re-survey No. 12 and 13	Re-survey No. 55	Re-survey No. 1 and 2	Re-survey No. 11 (Puzha puramboke)	N12° 29.8' 55"	E74° 58' 9499"	Pallamlog pond
10	Kasaragod	Kasaragod	Kudlu	382/1	Kasaragod	5	Revenue Land	Re-survey No. 383	Re-survey No. 381	Re-survey No. 388, 385, 380	Re-survey No. 376	N12° 31' 29.75"	E75° 0' 35"	Vanasree Complex at Vidyannagar
11	Kasaragod	Hsodurg	Cheruvathur	336	Kanhangad	35.76	Revenue Land	Re-survey No. 337, 336/14, 336/ 20	Re-survey No. 333, 336/18, 351, 336/17	Re-survey No. 336/6, 336/15, 342 P5	Re-survey No. 335, 353/Part	N12° 13' 54.4"	E75° 09' 24.3"	Acacia Plantation Veeramalakunnu

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
12	Kasaragod	Hsodurg	Chervyathur	360/1	Kanhangad	22.24	Revenue Land	Re-survey No. 627, 360/2A, 2E, 2D, 2G, 2F	Re-survey No. 428	Re-survey No. 411	Re-survey No. 360/B, C, D, E, F, 429	N12° 13' 8.3"	E75° 09' 463"	Acacia Plantation Kuttamath Mala
13	Kasaragod	Hsodurg	Chervyathur	487/2	Kanhangad	58.11	Revenue	Re-survey No. 497, 488, 633, 630, 487/2 Part2, 487/3	Re-survey No. 333, 336/18, 351, 336/17	Re-survey No. 336/6, 336/15, 342 P5	Re-survey No. 335, 353/Part	N12° 12' 27.5"	E75° 08' 30.8"	Acacia Plantation Kulangat Mala
Total									339.55					